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**Compliance Status of
Consent to Establish
(CTE) of SECL,
Sohagpur Area Mines**

905
Compliance of the Consent to
Establish Conditions of the
Amlai OC Sec B Mine

CTE Order : 5046/TS/Mine/MPPCB/2012 Dated 10.07.2012

Conditions Pertaining to Water (Prevention & Control Of Pollution) Act 1974

SN	Conditions	Compliance
1.	The forest clearance shall be obtained prior to the start of developmental activities at the forest area. The forest clearance shall be submitted to the Board prior to the consent to operate.	The forest clearance for an Area of 166.920 Ha has been obtained by the mine management vide order F.No 8-12/2015-FC dated 07.07.2017. A copy of the same has already been submitted to the state pollution control board.
2.	The quantity of mine discharge and domestic effluent shall not exceed 4500 and 90KL/day respectively. The mine management shall provide adequate facility for proper treatment of waste water from mines and sewage treatment plant for domestic effluent and shall ensure that the treated effluent quality shall meet the standards prescribed by board and notified in the MP gazette dated 25.03.88.	Being complied. At Amlai OC Sec B Mine only mine water is extracted for dewatering purpose to continue the mining operations. The mine water is settled in mine sumps and surface settling tanks for treatment and settlement of coal dust particles. After treatment the mine water is then reutilized for mining operations like dust suppression, water sprinkling at Coal stock yard, fire fighting and plantation.
3.	The mine management shall submit time bound action plan for installation of sewage treatment plant and submit to the board. The mine Management shall ensure the arrangement for full utilization of treated effluent inside the premises for plantation purpose and shall not discharge any effluent outside treated effluent insides of the premises. Hence Zero discharge condition shall be maintained.	The Employees of Amlai OC Sec B Mine resides at Regional colony Burhar. This colony comes under Amlai OC Mine which has been discontinued from 2016. The colony is old and was having soakpit system. A proposal for construction of sewage treatment plant has been prepared for the colony and is under scrutiny. The extracted mine water is reutilized for mining operations after settlement/treatment in settling tanks. The water is used for dust suppression in fixed sprinklers, mobile water tankers etc. A part of mine water is also used for plantation activities and fire fighting. Remaining water is stored in sump and a part of this mine water is discharged in surface water body after proper treatment.
4.	Appropriate air pollution control equipment shall be installed at all points of emission sources. Effective steps shall be taken to control fugitive emissions during excavation of mine, its handling/ crushing/ transportation etc.	For air pollution control following arrangements are provided: <ul style="list-style-type: none"> • A 100 meter long and 12 feet high wind breaking wall has been constructed at the coal stock yard to minimize air borne dust. • Along the coal transportation road OB dumps with dense plantation have been

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		<p>made to stop air borne dust from escaping out side the mine premise.</p> <ul style="list-style-type: none"> • Two 28 KL heavy mobile water tankers are deployed at the mine for water sprinkling on haul road and coal stock yard for minimization of air borne dust during vehicle movement. • 28 nos of fixed water sprinklers are installed at the stock yard for continuous water sprinkling for suppression of air borne dust during loading-unloading operation. • Optimally loaded covered coal transport for preventing spillage during transportation. • A road sweeping machine is being procured for cleaning of coal transportation road.
5.	Coal Crushers at CHP should be operated with high efficiency bag filters, water sprinkling system should be provided to control fugitive emissions from crushing operations, haulage roads, transfer points etc.	Not applicable. No coal crusher or CHP is there at the mine. The coal at Amlai OC Sec B mine is being extracted with surface miner machine which does not required crushing of coal. Precautionary measures and equipment have been installed at the mine for control of fugitive dust emission.
6	Fugitive dust emission from all the sources should be controlled effectively and duly monitored. Water spraying arrangement on haul roads, wagon loading, dumper & truck [loading & unloading] points should be provided and properly maintained. Effective arrangement shall be made for the control of air pollution through CHP & haul roads,	<p>Wind breaking wall of 100 meter length and 12 feet height has been constructed along coal stock yard.</p> <p>Dense plantation is done every year on OB dumps. 28 new fixed sprinklers have been installed along stock yard. Covered coal transportation is being done from the mine to control fugitive dust generation.</p> <p>Along with this regular monitoring of air quality parameters like PM10, PM2.5, SOx, NOx etc is being carried out by CMPDIL every week and a monthly monitoring report is submitted to the mine</p> <p>28KL mobile water tankers are deployed at the mine for continuously water sprinkling on haul road and coal transportation road. More</p>
7	Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for RPM, SPM, SO2 NOX) monitoring. Location of the stations _ should be decided on the basis of meteorological data, topographical features and environmentally and ecologically sensitive areas in consultation with the M. P. Pollution Control Board. Data on ambient air quality (RPM, SPM,	8 Air quality monitoring stations are installed at the mine, 4 in core zone and 4 in buffer zone of the mine. Air quality parameters like SPM, PM10, PM2.5, SOx And NOx is being done on weekly basis by CMPDIL. The samples are analysed by RI-V NABL accredited lab at Bilaspur. Reports are being submitted to the Board and to the Ministry every year with six

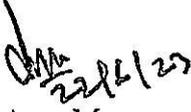
	SO ₂ , NO _x & CO) should be regularly submitted to the M. P Pollution Control Board once in each months.	907 monthly EC compliance and Environmental audit statement
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF gazette notification No. GSR/826(E) dated:16/11/09. Particulate Matter (less than 10 micron) 100 µg/m ³ (PM ₁₀ µg/m ³ 24 hrs. basis) b. Particulate Matter (less than 2.5 micron) - 60 µg/m ³ (PM _{2.5} µg/m ³ 24 hrs. basis) c. Sulphur Dioxide [SO ₂] (24 hrs. Basis) - 80 µg/m ³ d. Nitrogen Oxides [NO _x] (24 hrs. Basis) - 80 µg/m ³ e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m ³	Air quality parameters like, PM ₁₀ , PM _{2.5} , SO _x , NO _x , SPM etc are being monitored every week and heavy metals once in six months by CMPDIL, Bilaspur and report of the same is submitted every month to the mine management. Reports are being submitted to the Board and to the Ministry every year with six monthly EC compliance and Environmental audit statement.
9	Mines shall take effective steps to check the soil erosion from over burden dumping area and causing siltation problem in nearby nalla/river pond during rainy season. Proper garland drains shall be maintained alaround the over burden dumps and the slopes of external dumps should be maintained at a maximum of 28 degrees. Arrangements shall be made for the biological reclamation of the over burden dumps.	Complied. To check soil erosion from OB dumps regular plantation on dumps is being carried out through MP Rajya Van Vikas Nigam Limited in consultation with state forest department. Catch drains, garland drains, siltation ponds have been constructed along OB dumps to collect silt and sediments. Slop stability monitoring is also being done by mine executives. There is no external dump at the mine.
10.	The Mine shall take proper action to control the noise pollution. The ambient noise ~ level shall not exceed the limit 75dB [A] during the daytime and 70dB [A] during the night time & measures should be taken for contro! of noise levels belows 85 dBA in the work environment. Workers engaged in blasting and drilling operation, operations of HEMM, etc should be provided with ear plugs/mulffs.	Compiled. No residential colony/village is settled near mine premise, though a dense plantation has been developed all along the mine boundary to avoid noise pollution. All the machine are maintained regularly for minimization of noise pollution. Blasting with delay detonators is practiced and regular monitoring of blast vibration is also being done. Noise level monitoring is being done fortnightly by CMPDIL in day and night and the readings are within the permissible limit.
11.	Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	Controlled blasting with delay detonators is practiced and regular monitoring of blast vibration is also being done. Blasting is being done only during day time. All the precautionary measures are being taken as prescribed by DGMS during blasting.
12.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	Only PUC certified vehicles are being deployed at the mine for coal transportation. Regular monitoring of SO _x and NO _x is being done on fortnightly basis by CMPDIL. The samples are

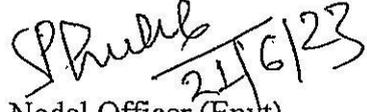
		analysed at NABL Accredited labs established at Bilaspur HQ. All the coal transportation from the mine is being done through tarpaulin covered trucks only.														
13.	A separate Environmental Cell with suitably qualified technical personnel to carryout various functions should be set up under the control of senior executive who will report directly to head of the organization.	Complied. A three stage environment cell is already established at SECL HQ, Bilaspur, Area HQ, Sohagpur Area and at Mine office of Amlai OC Sec B Mine. The cell is headed by CMD SECL followed by General Manager (Envvt), and Area General Manager at Area level.														
14.	Extensive tree plantation shall be carried out in open areas available within and around the mine premises in consultation with expert agency. Good house keeping practice shall be adopted. Arrangement shall be made for conversation of the existing plantation.	Plantation on the OB dump of the mine is being done on regular basis. Details of last five-year plantation is as follows: <table border="1" data-bbox="885 817 1372 1064"> <thead> <tr> <th>Year of Plantation</th> <th>No. of plantation</th> </tr> </thead> <tbody> <tr> <td>2018-19</td> <td>25000</td> </tr> <tr> <td>2019-20</td> <td>50000</td> </tr> <tr> <td>2020-21</td> <td>16500</td> </tr> <tr> <td>2021-22</td> <td>12500</td> </tr> <tr> <td>2022-23</td> <td>12500</td> </tr> <tr> <td>Total</td> <td>1,16,500</td> </tr> </tbody> </table> <p>A target of 35000 plants is kept for coming FY 23-24. Good house keeping is being practiced at the mine. For conservation of plantation an MOU has been signed between SECL and MPRVVN for plantation and maintenance of plantation site for 5 years and to maintain minimum 80% survival rate.</p>	Year of Plantation	No. of plantation	2018-19	25000	2019-20	50000	2020-21	16500	2021-22	12500	2022-23	12500	Total	1,16,500
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15.	Provision of garland drain around the mine should be made to prevent precipitating runoff. The water so collected should be utilised for watering the mine area, roads, green belt development, etc. The drains should be regularly desalted and maintained properly, Garland drains (size, gradient & length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mines site.	Garland drains have been constructed along external dumps of the mine. Toe wall along the dumps has also been constructed for the safety and to avoid erosion. Regular maintenance/desilting of the garland drains is being done. Regular desilting of the garland drains is being done and the water so collected is utilized for plantation and other mining operations.														
16.	Drills should either be operated with dust extractors or should be equipped with water injection system.	Only wet drilling is being practiced.														
17.	Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quality should be done for minimum four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November), and winter (January) seasons and for quality in May. Data	At Sohagpur Area total 21 no of piezometers with digital water level recorder are proposed to be installed in different mines out of which 11 piezometers have been installed at different locations for continuously monitoring the ground water level.														

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	thus collected should be submitted to the Board within one month of monitoring.	909 The equipments take 4 reading every day and uploads the same on online portal. Grond water quality is being monitored through 24 parameters by CMPDIL RI-V lab and reports are submitted to the mine.
18.	Mines wastewater (workshop and wastewater from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR (E) dated 19th May. 1993 and 31 * December 1993 or as amended from time to time before discharge. Oil and grease trap should be installed before discharge of workshop effluents.	A oil and grease trap of 10KL capacity has been constructed and operated at the mine for treatment of effluent water. After treatment this water is then reutilized for washing of HEMM. Regular monitoring of this effluent water is also being done on 4 parameters by CMPDIL and a monthly monitoring report is also being submitted to the mine.
19.	The mine shall optimize the water abstraction from the surface water source by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines.	Only mine water is being used for mining operations like dust suppression, plantation, fire fighting and other purposes. The mine water is treated in surface settling tanks and mine sump for settlement of dust. Then the settled water is used.
20.	The mine Management shall provide proper arrangement for the disposal of Hazardous Waste {if any) and obtain authorization under Hazardous Waste [Management. Handling & Trans-boundary movement] Rule 2008.	The burnt oil is being stored separately in a air tight container under lock and key. The used oil is disposed through authorized recycler only by online tendering process.
21.	The mine shall install piezometric holes around the mining area and analyses report of the piezometric discharge shall be submitted to the Board. The analysis shall be done through the Board's laboratory or any other laboratory recognized under water Act.	At Sohagpur Area total 21 no of piezometers with digital water level recorder are proposed to be installed in different mines out of which 11 piezometers have been installed at different locations for continuously monitoring the ground water level.
22.	The overburden shall be reclaimed as per the guidelines issued by the MoEF from time to time.	Being complied. Reclamation of OB dumps is being done by planting native plant species on the dumps.
23.	The mine Management shall submit environmental statement for the previous year ending 31 March on or before 30 September every year to. the Board.	Every year Environmental audit statement is being submitted by the mine management before the due date.
24.	Arrangement shall be made for the rain water harvesting and ground water recharge in the area.	Two rain water harvesting structures have been constructed at Regional colony of the mine for recharging ground water.
25.	The mine management shall provide the safety equipments like helmet, Boots, Gloves, Mask, and Earplug etc. to workers & ensure that workers will use them during mining activity.	Being complied. All the safety equipment are being provided to the workers engaged in mining activity.
26.	The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area. The mine shall obtain forest clearance prior to the commencement of developmental activities at site.	An MOU for plantation work has been signed between MPRVVN and SECL. Every plantation site is maintained for 5 years while maintaining minimum 80% survival rate.

27.	The mine management shall fulfill all the commitments given during public hearing. and inform to the Board.	Being complied. All the commitments made during the public hearing are being complied.
28.	The mine Management shall comply with all the relevant Acts/Rules, directions. guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.	Agreed to comply with.
29.	The mines shall comply all conditions of Environmental Clearance MoEF GOI New Delhi issued vide letter No. J-11015/36/2010-IA.II (M) date: 28/06/2011. & submit the report to the Board.	All the EC Conditions are being complied and compliance status of the same is also being submitted to the ministry and to the board every six months.
30.	The mine Management shall comply with the directions of Hon'ble Supreme Court and Hon'ble High Court issued in the relevant writ petitions,	Agreed to comply with.
31.	The Board reserves the right to amend or cancel the permission or any of the above conditions as a whole or in part-as and when deemed necessary.	Agreed.


 Sub Area Manager
 Amlai OC Sub Area


 Nodal Officer (Env't)
 Amlai OC mine

911
Compliance of the Consent to Establish Conditions
of Bangwar UG Mine

Letter no: 3495/TS/E-2/Rewa-18/MPPCB/93 Dated 26.02.1993

SN	Special Conditions	Compliance
1.	Industry shall have to provide adequate facility for proper treatment of industrial and domestic effluent. The industry shall ensure that the treated effluent confirms to IS-2490 (Revised) and amended upto dated of issues of this letter	The mine water being generated from Bangwar UG mine is treated in series of underground sump and settling tanks where most of the dust particles are removed from it. Then this settled water is treated in mine water treatment plant of 15000 GPH capacity pressure filter preceded by settling tanks. Then this treated water is reutilized for mining operations. Regular monitoring of this treated water is being done by CMPDIL every months and monthly monitoring report is also being submitted to MPPCB, Bhopal.
2.	The industry shall take effective steps for utilization of treated effluent for land use as far as possible and mine water may be utilized for domestic use after treatment.	The treated mine water is utilized for mining operations like, dust suppression, fire fighting, water sprinkling on coal stock yard etc. This treated water is also supplied to Bangwar colony for domestic purpose.
3.	Unit shall submit a mining plan to this office within one month after issue of this letter.	Complied.
4.	The industry shall ensure proper running and maintenance of the treatment plant all the time. A separate logbook shall be maintained for chemical utilized in the treatment and power consumed.	All the pollution control equipment and facilities are being maintained by the mine management and regular cleaning and maintenance is also being ensured.
5.	The Regular monitoring report of the treated effluent shall be submitted to the Board.	The monthly monitoring report of mine water is being submitted to the Board with the six monthly EC compliance report and Environmental Audit report of the mine.
6.	Any Change in production capacity, process, raw materials used etc. shall be intimated to the Board. For any enhancement of the above, prior permission of the Board shall be obtained.	No change in the production capacity, process raw material etc have been done by the mine management. Prior permission would be taken before making any changes.
7.	The industry shall take effective steps for extensive tree planation in and around their premises for general improvement of Environmental condition.	31,799 Nos of trees have been planted in and around the Bangwar UG mine. To conserve the natural flora and fauna, the plants were chosen from local plant species in consultation with state forest department.
8.	The industry shall make proper arrangement for safe disposal of sludge and solid wastes (if any)	At Bangwar UG Mine no sludge or solid waste is being generated from mining process.
9.	The Industry should make a suitable arrangement for measurement of quantity of water utilized and waste water generated.	The mine management is procuring digital water flow meter for measuring the quantity of water being used and generated in different mining processes.

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10.	The Board reserves the right to amend/ cancel any of the above conditions	Agreed.
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21/06/23
Sub Area Manager
ABD Sub Area

**Compliance Status of
Consent to Establish Conditions of
Batura OC Mine
SECL, Sohagpur Area**

S.N.	CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974	COMPLIANCE
1.	The daily quantity of trade effluent shall not exceed 0.000 KL/day and the mine water discharge shall not exceed 2991 KL/day, and the daily quantity of sewage generation of the unit shall not exceed 00.000 KL/day. The daily quantity of sewage generation from the proposed colony shall not exceed 135 KLD.	Presently no mine water is being extracted from the mine, as the mine has not touched the water table. The condition will be complied as the mine water is extracted. The mine does not have colony. The water consumption will be as per the prescribed condition.
2.	Trade Effluent Treatment:- The applicant shall provide comprehensive effluent treatment system and maintain the same properly to achieve following standards- pH Between 5.5 – 9.0 Suspended Solids Not to exceed 100 mg/l. BOD 3 Days 270C Not to exceed 30 mg/l. COD Not to exceed 250 mg/l. Oil and grease Not to exceed 10 mg/l TDS Not to exceed 2100 mg/l. Chlorides Not to exceed 1000 mg/l <i>For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.</i>	Will be complied. An ETP has been constructed at contractual workshop for treatment of effluent water. Sampling and testing of effluent water is being done by CMPDIL and monthly monitoring report is being prepared. For mine water settling tank will be constructed when the mine water will be extracted. Presently no mine water is being extracted from the mine.
3.	Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system and maintain the same properly to achieve following standards pH Between 6.5 – 9.0 Suspended Solids Not to exceed 10 mg/l. BOD 3 Days 270C Not to exceed 10 mg/l. COD Not to exceed 50 mg/l. NH4-N Not to exceed 5 mg/L N-Total Not to exceed 10mg/L Fecal Coliform Not to exceed <230(MPN/100ml) PO4-P Not to exceed 2mg/L	NA. No colony is proposed under Batura OC Mine.
4.	The effluent shall be treated up to prescribed Standards and reused in the process, for cooling and for green belt development/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises	Agreed. The mine water will be reused in the mining operations, like dust suppression, plantation, fire fighting and coal production. Presently no mine water is extracted.
5.	Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly	Agreed, Water meter for all the pumps is being procured. Water meter will be installed. Presently no water from the mine is being extracted.

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25/1/23

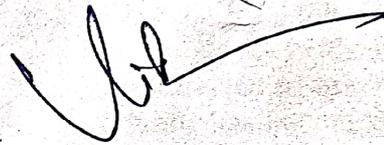
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	patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.	
6.	Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.	Agreed. No change in the production capacity, raw material or any process as mentioned in the application has been made. Period permission before making changes in anything will be taken from the Board
7.	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent	Being complied. All treatment and control facilities are being maintained regularly.
8.	The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood leve Consent No:CTE-53212 1 (HFL	Agreed
9.	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.	Agreed.
10.	Provision for Electric Power Failure- The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	Presently there is no pollution control Equipment which is working on electricity. The pollution control equipment are like Mobile water Tanker, and Settling Tank etc.
11.	Prohibition of Bypass system- The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except : i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.	Agreed.
12.	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Any information asked though XGN are provided as early as possible.
13.	The mine management shall comply with the conditions stipulated by MoEF&CC in the Environmental Clearance issued vide No.J-11015/65/2016-IA.II(M) dated. 01-02-2021 for the	Agreed.



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	control of water pollution.	
14.	The mine management shall submit the drawing / design of the proposed effluent and sewage treatment systems as mentioned above within 3 month's from the issue of this letter.	There is no colony under Batura OC, hence no STP will be required.
15.	No residential colony will be constructed by the mine without the provision of the STP for the treatment of sewage. Septic tanks and soak pits will not be permitted in the residential colony.	Agreed. No colony is under Batura OC Mine And if any colony will be constructed, a STP will also be constructed along with the colony.
16.	Catch drains, Garland drains , siltation ponds, toe walls around the OB dumps, metal wire fencing, water and ground water quality testing etc shall be provided as stipulated in the condition of the EC.	Agreed. Catch drains and siltation ponds will be constructed along the OB Dumps. Presently external dumping is being done and garland drains along the dump has been constructed. Metal wire fencing along the forest patch is being done. Regular testing of mine water and effluent water will also be done every month.



Compliance of consent condition under AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

SN	CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981	COMPLIANCE												
1.	<p>The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants.</p>	<p>Being complied:</p> <ol style="list-style-type: none"> 1. Presently three 10KL mobile water tankers are being used for dust suppression on haul road and two more 28KL mobile water tankers are going to be deployed at the mine for water sprinkling on haul road and coal stock yard of the mine. Fixed type water sprinklers will be constructed at permanent coal stock yard. 2. All the coal is being transported in tarpaulin covered, optimally loaded trucks only. 3. A wind breaking wall along permanent coal stock yard is proposed to be constructed to minimize air borne dust during loading unloading of coal. 4. Continuous water cannon will also be deployed at the mine as the mine progress. 5. Regular monitoring of core zone and buffer zone is being done by CMPDIL on weekly basis and monthly monitoring reports are being submitted. 6. One CAAQMS stations is also being constructed at the mine. <p>A mechanised road sweeping machine is also being hired by the SECL HQ for cleaning of road side dust from coal transportation road of the mine.</p>												
	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <th style="width: 15%;">Name of section</th> <th style="width: 15%;">Stack height(mtrs)</th> <th style="width: 20%;">Control equipment to be installed</th> <th style="width: 50%;">S.P.M (µg/M3)</th> </tr> <tr> <td>Material Handling</td> <td>NA</td> <td>Green Belt, Water Sprinkler,</td> <td>SPM as per stipulated norms</td> </tr> <tr> <td>Transportation</td> <td>NA</td> <td>Green Belt, Water Sprinkler,</td> <td>SPM as per stipulated norms</td> </tr> </table>		Name of section	Stack height(mtrs)	Control equipment to be installed	S.P.M (µg/M3)	Material Handling	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms	Transportation	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms
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Material Handling	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms											
Transportation	NA	Green Belt, Water Sprinkler,	SPM as per stipulated norms											
<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <ol style="list-style-type: none"> a. Particulate Matter (less than 10 micron) 100 µg/m³ (PM10 µg/m³ 24 hrs. basis) b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis) c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³ d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³ e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³ 	<p>Regular monitoring of PM10, PM2.5, SPM, SO_x, NO_x is being done fortnightly by CMPDIL in core and buffer zone. 1 stations at mine office in core zone and 5 in buffer zone in different villages are established. The monitoring work is being done as per the statutory norms only.</p> <p>Monitoring samples are analysed at CMPDIL NABL Accredited labs and reports are submitted to the State PCB and to the MoEFCC Regional office with the six monthly EC compliance report and EAS report.</p>													
3.	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>	<p>To control noise level, controlled blasting with delay detonators is practiced. Regular maintenance of HEMM and vehicles is being done after specific</p>												

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		<p>working hours. Plantation along active mining area is being done (22-23 = 14975 plants, 23-24 = 15000 (Target)). Personnel engaged in active mining area are provided with earmuff, earplugs and other protective equipments. Regular monitoring of noise level in day and night is being done by CMPDIL every month and the reading are below permissible limit.</p>
4.	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.	<p>Being complied.</p> <ol style="list-style-type: none"> 1. Presently three 10KL mobile water tankers are being used for dust suppression on haul road and two more 28KL mobile water tankers are going to be deployed at the mine for water sprinkling on haul road and coal stock yard of the mine. Fixed type water sprinklers will be constructed at permanent coal stock yard. 2. All the coal is being transported in tarpaulin covered, optimally loaded trucks only. 3. A wind breaking wall along permanent coal stock yard is proposed to be constructed to minimize air borne dust during loading unloading of coal. 4. Continuous water cannon will also be deployed at the mine as the mine progress. 5. Regular monitoring of core zone and buffer zone is being done by CMPDIL on weekly basis and monthly monitoring reports are being submitted. 6. One CAAQMS stations is also being constructed at the mine.
5.	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	Will be complied.
6.	The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises	Agreed.
7.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages	A 800 meter long WMM road for coal transportation is to be constructed which will connect mine with state highway. Along with this a mechanical road sweeping machine is also being hired for cleaning dust from coal transportation road.
8.	Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as	Total 14975 plants has been planted in FY 22-23 along the cutting area and External OB Dump. FY 23-24 Target- 15000 Plants. The plant density is 2500 plants per Ha. All the plants are chosen from local plant

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	stated in additional condition	species. The plantation work is done by MPRVVN as per MOU Conditions in consultation with state forest department.
9	Mine management shall install CAAQMS stations at suitable locations to monitor ambient air quality in the leased area and its vicinity and shall provide its suitable unhindered connectivity with Environment Surveillance Centre of the MPPCB before applying for the CTO and report to the Board head office immediately.	One room is being constructed at the mine for installation of CAAQMS machine at Batura OC office premise.
10	Coal handling plant and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated. Dust control measures shall be adopted at coal transfer point of the mining machines as per the need.	<ol style="list-style-type: none"> 1. Presently three 10KL mobile water tankers are being used for dust suppression on haul road and two more 28KL mobile water tankers are going to be deployed at the mine for water sprinkling on haul road and coal stock yard of the mine. Fixed type water sprinklers will be constructed at permanent coal stock yard. 2. A wind breaking wall along permanent coal stock yard is proposed to be constructed to minimize air borne dust during loading unloading of coal. 3. Continuous water cannon will also be deployed at the mine as the mine progress.
11	Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the road side and also provide proper pollution control arrangements to control the fugitive emission generates due to transportation of Coal. Major approach roads and haul roads shall be metal topped from CHP to Siding.	One Truck mounted mist type fogging machine is being procured for the Batura OC mine. Two 28KL heavy water tankers are about to be deployed. Three 10KL water tankers are also working at the mine for water sprinkling on haul road and coal stock yard of the mine.
12.	The Mine shall have to do the work of biological reclamation as per direction of Indian Bureau of mines; GOI and ministry of Environmental & Forest Govt. of India on the internal and external dumps and yearly reclamation data shall be submitted to the Board.	Will be complied. Every year plantation on the stabilized dumps will be done on monsoon season by the MPRVVN, Umaria Division followed by 4 year maintenance. Presently active external dumping is being done. Plantation on external dump will be carried out after dump stabilization.
13.	Mine shall have to take effective steps to check the soil erosion from over burden/waste material dumping area, causing silting problem into near by nallah/ river/ pond during the rainy season. Mine shall have to inform about the progress regularly to the Board.	Plantation on external OB dumps will be done after stabilization of the dumps using native plants and grassbeds. Along with this garland drains and siltation tanks have been constructed along the dumps for collection of runoff water and settlement of silt. Cleaning of siltation tank before monsoon season will also be done to avoid silting in natural water body. Regular progress report of plantation and other compliances will be submitted to the board with the six monthly EC compliance report CTO Compliance report..
14.	Mine shall develop mechanized road sweeping	A mechanized road sweeping machine on

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arrangements to reduce dust pollution along the road where ever coal is transported on road.	truck mounted is being hired by SECL, HQ for cleaning of coal transportation road.
15. Transportation of the coal from CHP shall be through mechanized covered trucks to the railway siding for 3 years only and thereafter through conveyor as provided in the EC	Being complied. The coal transportation from mine is being done in tarpaulin covered trucks only. After finalization of tender for coal transportation from mine to railway siding, the coal will be transported in mechanized covered coal trucks only.

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GENERAL CONDITIONS

SN	Condition	Compliance
1	<p>THE MINE MANAGEMENT SHALL ENSURE ALL THE COMPLIANCES REGARDING DISPOSAL AND UTILIZATION OF FLY ASH AS STIPULATED IN MoEF&CC NOTIFICATIONS NO. S.O. 763(E) DATED 14/9/99 AND ITS AMENDMENTS VIDE NOTIFICATION NO. S.O. 979(E) DATED 27/8/03, S.O. 2804(E) DATED 03/03/09 AND S.O. 254(E) DATED 25/1/16. SOME OF THE RELEVANT STIPULATIONS ARE AS BELOW:</p> <p>A. No person or agency shall within radius of 50 kilo meters (by road) from coal or lignite based thermal power plants, undertake or approve stowing of mines without using 25% of fly ash on weight to weight basis, of the total stowing materials used and this shall be done under the guidance of DGMS.</p> <p>B. No agency, person or organisation shall within a radius of hundred kilo meters of a coal or lignite based thermal power plant undertake or approve or allow reclamation and compaction of low lying areas with soil; only fly ash shall be used for compaction and reclamation and they shall also ensure that such reclamation and compaction is done in accordance with specifications and guidelines laid down.</p> <p>C. No person or agency shall within radius of 50 kilo meters (by road) from coal or lignite based thermal power plants, undertake or approve without using 25% of fly ash on volume to volume basis of the total materials used for external dumps of over burden and same percentage in upper benches of back filling of opencast mines under the guidance of DGMS.</p>	Agreed to comply as per CIL flyash guidelines 2020.
2	<p>A. The mine management shall submit an action plan for the utilization of fly ash in the mines in compliance of the fly ash utilization within one month's time and shall also provide mining plan containing the provisions for utilization of fly ash in the mine. B. The mine management shall adhere to the office memorandum (OM) of MoEF&CC dated 28-08-19 and the conditions stipulated therein pertaining to the use of fly ash in the mines, as mentioned in the para 7 of the OM. Industry shall have to follow the same and guidelines of the CPCB entitled "Guidelines for disposal/utilization of Fly ash for reclamation of Low Lying Areas and in stowing of abandoned mines /Quarries" for the disposal of fly ash in external overburden dumps of mines shall be followed.</p>	Agreed to comply as per CIL flyash guidelines dated 17.04.2020.
4.	The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:	Agreed. Full support to the staff of state pollution control board will be provided. All the required information related with the consent will also be provided to the

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<p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.</p> <p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants.</p>	<p>officer authorized by State board.</p>
<p>5. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same</p>	<p>Agreed.</p>
<p>6. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.</p>	<p>Agreed.</p>
<p>7. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of HW (M, H & T) Rules 2008 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.</p>	<p>Agreed.</p>
<p>8. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.</p>	<p>Agreed.</p>
<p>9. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation</p>	<p>Agreed.</p>
<p>10. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.</p>	<p>Complied. A separate environmental cell has already been established both at Area Level and at Unit Level. The cell is headed by Area General Manager at Area Level and General Manager (Env't) at SECL, HQ Level.</p>
<p>11. Industry shall obtain membership of Emergency Response Center of the Board if needed.</p>	<p>Agreed</p>
<p>12. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.</p>	<p>Agreed</p>
<p>13. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for</p>	<p>Agreed</p>

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	<p>cause including, but not limited to, the following :</p> <p>(a) Violation of any terms and conditions of this Consent.</p> <p>(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.</p> <p>(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.</p>	
14.	<p>On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.</p>	Agreed.


Sub Area Manager
Batura OC Sub Area

923
Compliance of Consent to
Establish Conditions of
Damni UG Mine

CTE Order : 150/TS/Mine/MPPCB/2012 Dated 05.01.2005

Conditions Pertaining to Water (Prevention & Control Of Pollution) Act 1974

SN	Conditions	Compliance
1.	The Mine discharge water/domestic waste shall be properly treated and fully utilized in plantation/sprinkling or other useful purpose. No treated/untreated water shall be let out at any point of time outside of mine premises. Treated effluent quality shall meet the standards prescribed by M. P. Pollution Control Board in gazette Notification of M.P. dated: 25/03/88.	Complied, The mine water at damni ug mine is treated in number of UG sumps and surface settling tanks and finally in polishing ponds before utilizing for mining operations. The treated water is then reutilized for dust suppression through fixed sprinklers, plantation, firefighting, and in water tanker. The treated water of Damni UG Mine is also provided to nearby village pond for agricultural and other used. Every month the monitoring of mine water is being done by CMPDIL and reports are prepared and submitted to the board. The readings are below permissible limits.
2.	The construction of effluent treatment plant shall be taken up simultaneously with other civil work. Sewage treatment plant shall be installed for the residential colony. ETP should also be provided for workshop and CHP waste waster. Mine shall make arrangement of suitable drains/pipe network to ensure adequate flow for full utilization of treated effluent inside the mine premise.	Not applicable. No colony is there under Damni UG Mine. Employees of Damni UG Mine are residing at Rajendra colony where a sewage treatment plant (STP) of 5 lakh liter water daily is constructed and in operation. The treated water is also utilized for plantation at the colony.
3.	Appropriate air pollution control equipments shall be installed at all points of emission sources. Effective steps shall be taken to control fugitive emissions during excavation of mine, its handling/ crushing/ transportation etc.	1. To stop air borne dust from escaping out side the mine premise, a wind breaking wall of 750 meter length and 14 feet height has been constructed around coal stock yard of the mine. 2. A dense green Belt of thick plantation have developed around mine premise (6500 plants). Apart from this target of 14000 nos. of plants have been sent for coming FY 2023-24. 3. For dust supersession 24 no of fixed water sprinkler are provided within the mine premise. 4. One exclusive truck mounted fogging machine of more than Rs. 40 lakhs has been procured for continuous water sprinkling on
4.	Coal Crushers should be operated with high efficiency bag filters, water sprinkling system should be provided to control fugitive emissions from crushing operations, haulage roads, transfer points etc.	Not applicable., There is not coal crushed at Damni UG Mie only coal stock yard is there. Following arrangements are provided at coal stock yard of damni ug mine:

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		<p>1. To stop air borne dust from escaping out side the mine premise, a wind breaking wall of 750 meter length and 14 feet height has been constructed around coal stock yard of the mine.</p> <p>2. A dense green Belt of thick plantation have developed around mine premise (6500 plants). Apart from this target of 14000 nos. of plants have been sent for coming FY 2023-24.</p> <p>3. For dust supersession 24 no of fixed water sprinkler are provided within the mine premise.</p> <p>4. One exclusive truck mounted fogging machine of more than Rs. 40 lakhs has been procured for continuous water sprinkling on coal transportation road and stock yard for the mine.</p>
5.	<p>Fugitive dust emission from all the sources should be controlled effectively and duly monitored. Water spraying arrangement on haul roads, wagon loading, dumper & truck [loading & unloading] points should be provided and properly maintained.</p>	<p>Damni UG is an underground coal mine and it does not have emission stakes. The major source of air pollution is the coal stock yard where following precautionary measures have been taken to minimize air pollution:</p> <p>1. To stop air borne dust from escaping out side the mine premise, a wind breaking wall of 750 meter length and 14 feet height has been constructed around coal stock yard of the mine.</p> <p>2. A dense green Belt of thick plantation have developed around mine premise (6500 plants). Apart from this target of 14000 nos. of plants have been sent for coming FY 2023-24.</p> <p>3. For dust supersession 24 no of fixed water sprinkler are provided within the mine premise.</p> <p>4. One exclusive truck mounted fogging machine of more than Rs. 40 lakhs has been procured for continuous water sprinkling on coal transportation road and stock yard for the mine.</p> <p>5. One CAAQMS station is installed near damni ug mine for monitoring of air quality and meteorological data near mine.</p> <p>6. To avoid spillage and crushing of coal on road, all the coal is being transported in tarpaulin covered optimally loaded trucks.</p> <p>7. A 10.5 km long coal transportation road has been recarpeted at a cost of Rs. 3.5 Crores for minimizing air borne dust during transportation of coal.</p>
6.	<p>Mine shall ensure that the concentration of particulate matter from point sources shall not exceed 150 mg/m³.</p>	<p>Regular monitoring of particulate matter is being done by CMPDIL RI-V Bilaspur. The air quality parameters like, PM₁₀, PM_{2.5}, SPM,</p>

	<h1>925</h1>	<p>SOx NOx etc are monitored on weekly basis and report is prepared every month.</p> <p>The readings are below the permissible limit. Necessary precautionary measures are taken time to time if the reading exceeds.</p> <p>The reports are displayed at mine office and also uploaded on company's official website in public domain.</p>
7.	<p>Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF gazette notification No. GSR/826(E) dated:16/11/09.</p> <ol style="list-style-type: none"> a. SPM – 500Microgram / meter cube b. SO2 – 120 Microgram / meter cube c. NOx – 120 Microgram / meter cube d. CO - 5000 	<p>Complied, monitoring is being done by CMPDIL for Air quality, Water quality and noise level with record of date, place, time, dates of analysis etc. Air quality parameters like, PM10, PM2.5, SPM, SOx, and NOx are measured every week at designated locations predecided by CMPDIL in consultation with state pollution control board. The reading are below permissible limit at both core and buffer zone of the mine.</p> <p>All the rules and regulation of the monitoring while taking samples and while analysis or preparation of the report are being followed.</p> <p>All the samples are collected and analysed by NABL Accredited labs only.</p>
8.	<p>Mines shall take effective steps to check the soil erosion from over burden dumping area and causing siltation problem in nearby nalla/river pond during rainy season. Proper garland drains shall be maintained alaround the over burden dumps and the slopes of external dumps should be maintained at a maximum of 28 degrees. Arrangements shall be made for the biological reclamation of the over burden dumps.</p>	<p>Not applicable. Damni UG Mine is underground in nature and no OB dumps is there at the mine.</p>
9.	<p>The Mine shall take proper action to control the noise pollution. The ambient noise ~ level shall not exceed the limit 75dB [A] during the daytime and 70dB [A] during the night time.</p>	<p>As the mine is underground type most of the machineries operating are in underground only, thus noise values are well within limit. In near future the coal extraction will be done with the help of continuous miner machine which will not require drilling and blasting also. Hence further minimization of noise pollution.</p> <p>Regular monitoring of noise level in day and night is being done by CMPDIL and the reading are below permissibile limits.</p>
10.	<p>Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.</p>	<p>Damni is an underground mine and some part of the condition are not applicable to Damni UG . At Damni UG all the mining operations are being carried out below earth surface. Blasting at damni ug mine are performed in</p>

		controlled manner and limited to a specific section. All due precaution as per DGMS guidelines are taken.
11.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	Only PUC certified vehicles are being used for coal transportation. Regular maintenance of these vehicles is being done. Air quality monitoring including Sox and NOX level is being done at the core and buffer zone of the mine. The coal transportation from the mine is being done in tarpaulin covered and optimally loaded trucks only.
12.	A separate Environmental Cell with suitably qualified technical personnel to carryout various functions should be set up under the control of senior executive who will report directly to head of the organization.	A three stage environment cell is already established at SECL HQ, Bilaspur, Area HQ, Sohagpur Area and at Mine office of Amlai OC Sec B Mine. The cell is headed by CMD SECL followed by General Manager (Envnt), and Area General Manager at Area level. A dedicated nodal officer is also appointed at the mine. Every year the Environmental Audit Statement is being prepared by CMPDIL, Bilaspur and submitted to the state board before 30th sept of every year
13.	Digital processing of the entire lease hold area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report should be submitted to MoEFCC and its regional office at Bhopal.	Digital processing of the mine lease area using remote sensing technique is being done by CMPDIL Ranchi to monitoring the land use pattern.
14.	The mines shall comply all conditions of Environmental Clearance MoEF GOI New Delhi issued vide letter .J-11015/47/2002-IA-11(M), dated: 05/10/2004.	All the conditions are being complied and the compliance status is also being submitted to the ministry's regional office of Bhopal and to the MPCCB, Bhopal office every six months.
15.	Good house keeping practice should be adopted by the mine.	Regular cleaning of mine premise and coal transportation road within the mine premise is being done through manual sweeping. Fixed type high pressure water sprinklers are installed along the coal transportation road and coal stock yard for continuously water sprinkling for dust suppression. Only tarpaulin covered coal trucks are allowed to leave the mine premise to avoid sprillage and crushing of coal on coal transportation road. Plantation along the mine premise have been done. A mechanized road sweeping machine is also being procured exclusively for mine for sweeping of road side dust.

16. The board reserve the right to amend cancel any of the above conditions as a whole or in part as and when deemed necessary.	927 Agreed.
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21/06/23
Sub Area Manager
ABD Sub Area

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Nodal Officer (Envr)
Damni UG mine

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Compliance of Consent to
Establish Conditions of
Dhanpuri OC Mine

CTE Order : 5837/TS/Mine/MPPCB/2012 Dated 08.08.2012

Conditions Pertaining to Water (Prevention & Control of Pollution) Act 1974

SN	Conditions	Compliance
1.	The quality of mine discharge and domestic effluent shall not exceed 1900 KL/day & 2145 KI/day	Complied, the domestic effluent generation is about 650 KLD and effluent water generation is about 10 KLD.
2.	The mine Management shall provide adequate facility for proper treatment of Wastewater from mines and sewage treatment Plant for domestic effluent & shall ensure that the treated effluent quality shall meet the standards prescribed by Board and notified in the M. P. Gazette dated: 25/03/88.	Complied, For treatment of effluent water from Workshop, one 10 KL oil and grease trap has been constructed. The mine water is treated in mine sump/ mine out quarry for long period of time. This settled water of sump is then used for mining operations like dust suppression, plantation, firefighting etc. The treated water is also supplied to nearby villagers' ponds for irrigation and other domestic purpose. A 01 MLD STP has been provided for treatment of Sewage.
3.	The mine Management shall ensure the arrangement for full utilization of treated effluent inside the premises for plantation purpose and shall not discharge any effluent outside treated effluent insides of the premises. Hence Zero discharge condition shall be maintained.	Complied, The treated effluent from ETP and STP are completely reutilized.
4.	Appropriate air pollution control equipment shall be installed at all points of emission sources. Effective steps shall be taken to control fugitive emissions during excavation of mine, its handling/ crushing/ transportation etc.	Complied, All emissions point is equipped with Air pollution control measures including at the Coal stock yard- Fixed sprinkler, Wind breaking wall, Haul Road- 02 nos. 28 KL of high-capacity mobile water tanker, for public road 1 mobile water tanker.
5.	Coal Crushers should be operated with high efficiency bag filters, water sprinkling system should be provided to control fugitive emissions from crushing operations, haulage roads, transfer points etc.	Complied, The mobile crusher is provided with fixed sprinkler.
6	Fugitive dust emission from all the sources should be controlled effectively and duly monitored. Water spraying arrangement on haul roads, wagon loading, dumper & truck [loading & unloading] points should	Complied, All emissions point is equipped with Air pollution control measures including at the Coal stock yard- Fixed sprinkler, Wind

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	be provided and properly maintained. Effective arrangement shall be made for the control of air pollution through CHP & haul roads,	breaking wall, Haul Road- 02 nos. 28 KL of high-capacity mobile water tanker, for public road 1 mobile water tanker.
7	Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for RPM, SPM, SO ₂ NO _x) monitoring. Location of the stations _ should be decided on the basis of meteorological data, topographical features and environmentally and ecologically sensitive areas in consultation with the M. P. Pollution Control Board. Data on ambient air quality (RPM, SPM, SO ₂ , NO _x & CO) should be regularly submitted to the M. P Pollution Control Board once in each months.	Complied, Regular monitoring of Air quality on 08 station (04 in core and 04 in buffer) is being done and report is being submitted to MP Pollution Control Board.
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF gazette notification No. GSR/826(E) dated:16/11/09.	Being complied.
9	Mines shall take effective steps to check the soil erosion from over burden dumping area and causing siltation problem in nearby nalla/river pond during rainy season. Proper garland drains shall be maintained all round the over burden dumps and the Slopes of external dumps should be maintained at a maximum of 28 degrees. Arrangements shall be made for the biological reclamation of the over burden dumps.	Being complied, The Mine is taking all effective steps to check the soil erosion, by maintaining slope of dumps, garland drain and siltation pond. After achieving the final height and technical reclamation, the dumps are established by planation grass bed and native plantation.
10.	The Mine shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the daytime and 70dB [A] during the night time & measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operation, operations of HEMM, etc should be provided with ear plugs/muffs.	Being complied, The mine is taking all necessary step for controlling the noise level below limit, the corrective measure like green belt development, wind breaking wall, Regular maintenance of Road and Machines for smooth operation are being adopted.
11.	Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	Being complied, Control blasting using Nonel and delay detonator are being practiced to control the ground vibration, fly rocks and boulders.
12.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	Being complied, The vehicle engaged for coal transportation are PUC certified or BS- VI only
13.	A separate Environmental Cell with suitably qualified technical personnel to carryout	Complied, A separate Environmental cell with suitably qualified technical personnel are being established, with proper reporting system.

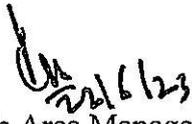


	various functions should be set up under the control of senior executive who will report directly to head of the organization.	930
14.	Extensive tree plantation shall be carried out in open areas available within and around the mine premises in consultation with expert agency. Good house keeping practice shall be adopted. Arrangement shall be made for conervation of the existing plantation.	Being complied, The mine is doing regular plantation work with the help of MP Rajya Van Vikas Nigam Umaria, Division every year. In last five year, total 1,39,500 plants have been planted in an area of 55.6 ha, with more than 80 % survival rate.
15.	Provision of garland drain around the mine should be made to prevent precipitating runoff. The water so collected should be utilised for watering the mine area, roads, green belt development, etc. The drains should be regularly desalted and maintained properly, Garland drains (size, gradient & length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mines site.	Being complied, Garland drains along the Mine working Area, which collected at utilized for different beneficial purposes.
16.	Drills should either be operated with dust extractors or should be equipped with water injection system.	Complied
17.	Regular monitoring of groundwater level and quality should be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quality should be done for minimum four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November), and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Board within one month of monitoring.	Being complied, The regular monitoring of ground water are being done by taking level and quality in series of well. In addition to that piezometer and Digital water level recorder are installed in nearby mines.
18.	Mines wastewater (workshop and wastewater from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR (E) dated 19th May, 1993 and 31 * December 1993 or as amended from time to time before discharge. Oil and grease trap should be installed before discharge of workshop effluents.	Being complied, For treatment of effluent water from Workshop, one 10 KL oil and grease trap has been constructed. The mine water is treated in mine sump/ mine out quarry for long period of time. This settled water of trench is then used for mining operations like dust suppression, plantation, firefighting etc. The treated water is also supplied to nearby villagers' ponds for irrigation and other domestic purpose.
19.	The mine shall optimize the water abstraction from the surface water source by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines.	Being complied, The mine water is treated in mine sump/ mine out quarry for long period of time. This settled water of trench is then used for mining operations like dust suppression, plantation, firefighting etc. The treated water is also

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		supplied to nearby villagers' ponds for irrigation and other domestic purpose.
20.	The mine Management shall provide proper arrangement for the disposal of Hazardous Waste (if any) and obtain authorization under Hazardous Waste [Management, Handling & Trans-boundary movement] Rule 2008.	Being complied, The hazardous waste is being collected and disposed through authorization recycler.
21.	The mine shall install piezometric holes around the mining area and analyses report of the piezometric discharge shall be submitted to the Board. The analysis shall be done through the Board's laboratory or any other laboratory recognized under water Act.	Ambient air quality monitoring is being done by CMPDIL regularly. The report is also being submitted to the board with the Six monthly compliance report. The parameters are well within the prescribed standard and suitable precautionary measures are being taken if any parameters exceed the limit.
22.	The overburden shall be reclaimed as per the guidelines issued by the MoEF from time to time.	Being complied, The mine is doing massive plantation work with the help of MP Rajya Van Vikas Nigam Umaria, Division every year. In last five year, total 139500 planted has been planted in the 55.6 ha, with more than 80 % survival rate
23.	The mine Management shall submit an environmental statement for the previous year ending 31 March on or before 30 September every year to the Board.	Being complied, Environmental statement is being submitted to before every Sep for FY.
24.	Arrangement shall be made for the rain water harvesting and ground water recharge in the area.	Being complied, a roof top rainwater harvesting structure had constructed, the treated mine water is also supplied to 02 nos. villager ponds.
25.	The mine management shall provide the safety equipments like Helmate, Boots, Gloves, Mask, and Earplug etc. to workers & ensure that workers will use them during mining activity.	Being complied.
26.	The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area.	Complied
27.	The mine management shall fulfill all the commitments given during: public hearing. and inform to the Board.	Being complied
28.	The mine Management shall comply with all the relevant Acts/Rules, directions. guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.	Agreed.
29.	The mines shall comply all conditions of Environmental Clearance MoEF GOI New Delhi issued vide letter No. J-11015/36/2010-IA.II (M) date: 28/06/2011. & submit the report to the Board.	Agreed and complied with.

30.	The mine Management shall comply with the directions of Hon'ble Supreme Court and Hon'ble High Court issued in the relevant writ petitions,	Agreed
31.	The Board reserves the right to amend or cancel any of the above conditions as a whole or in part-as and when deemed necessary after notice and/or opportunity of hearing.	Agreed


 22/6/23
 Sub Area Manager
 Dhanpuri OC Sub Area


 22/6/23
 Nodal Officer (Envl)
 Dhanpuri OC mine

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CONDITION COMPLIANCE STATUS OF KHAIRAHA UG MINE
OF SOHAGPUR AREA

Consent No: CTE - 57762

Conditions Pertaining to Water (Prevention & Control Of Pollution) Act 1974

SN	Conditions	Compliance
1.	The daily quantity of mine water shall be 5718KLD which shall be beneficially utilized within the mine lease area for industrial/horticulture purposes. Daily sewage shall not exceed 12.00 KL/day & it shall be treated through Septic tank Soak pit.	Complied; Mine water generation is about 6300 Cum/day and after settling in UG Sump and surface settling tank, the water is then filtered in 2 no of pressurized filter plant of capacity 10,000 GPH each and this filtered water is then used for coal cutting with continuous miner machine. Rest of the water is filtered in mine water filter plant of capacity 15000 GPH installed separately for water supply to nearby khannath villagers for domestic use. Remaining water is being utilised in different purpose including dust suppression at coal transportation road, and at coal stock yard, plantation etc.
2.	Trade Effluent Treatment :- The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards - pH Between 5.5 - 9.0 Suspended Solid Not exceed 100 mg/l. BOD 3 Days 27°C Not exceed 30 mg/l. COD Not exceed 250 mg/l. Oil and grease Not exceed 10 mg/l. TDS Not exceeds 2100mg/l. Chlorides Not exceed 1000 mg/l. For other parameters general standards of discharge as notified	Khairaha UG is an underground mine and no HEMM are being washed at the mine, hence no generation of effluent water. Only mine water is being extracted for dewatering purpose. Regular monitoring of mine water is being done and 4 major parameters, Oil and grease, TDS, pH and BOD are measured. Monitoring reports are also being submitted to the ministry and to the board regularly. The same is also uploaded on company's official website in public domain.

B. Sankar

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	under EP Act 1986 shall be applicable	
3.	<p>Sewage Treatment :- The applicant shall comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards -</p> <p>pH Between 5.5 – 9.0</p> <p>Suspended Solid Not exceed 100 mg/l.</p> <p>BOD 3 Days 27°C Not exceed 30 mg/l.</p> <p>COD Not exceed 250 mg/l.</p> <p>Oil and grease Not exceed 10 mg/l.</p> <p>Total Colliform Not exceed 1000(MNP/100ML)</p>	<p>No residential colony under Khairaha U/G mine. The employees are residing at Rajendra colony, where one sewage treatment plant of 5 lakh liter/ day capacity has already been constructed. Regular monitoring of inlet and outlet water from STP is being done. All the parameters are well within the permissible limit.</p>
4.	<p>The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.</p>	<p>Complied; Since Khairaha is an underground mine hence there is no effluent water only mine water is being extracted for dewatering purpose. Mine water generation is about 6300 Cum/day and after settling in UG Sump and surface settling tank, the water is then filtered in 2 no of pressurized filter plant of capacity 10000 GPH each and this filtered water is then used for coal cutting with continuous miner machine. Rest of the water is filtered in mine water filter plant installed separately for water supply to colony and nearby villagers for domestic use. Remaining water is being utilised in different purpose including Dust suppression at coal transportation road, and at coal stock yard etc.</p>
5	<p>Any change in production capacity, process, raw martial used etc. and for any enhancement of the above prior permission of the Board shall</p>	<p>Agreed . No change in the production capacity or the technology of the mining has been done. Prior approval of</p>



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	be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.	the same will be obtained before making any changes.												
6.	All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent	Regular cleaning and maintenance of treatment/control facilities/systems is being done like de-silting of settling tank, backwashing of pressure filter, regular cleaning of drainage system etc.												
7.	The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area	Agreed.												
8.	The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.	Agreed												
9.	Compilation of Monitoring data - i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste	Complied, sample taken as per guideline issued by CPCB Sampling and monitoring is being done by CMPDIL in NABL accredited labs. Following method of analysis is being adopted by CMPDIL												
		<table border="1"> <thead> <tr> <th>S.N.</th> <th>Parameter</th> <th>Method of analysis</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>pH value</td> <td>IS 3025 (Part 11):1983, R : 1996, Electrometric Method</td> </tr> <tr> <td>2.</td> <td>TDS</td> <td>IS 3025 (Part 17):1984, R: 1996, Gravimetric Method</td> </tr> <tr> <td>3.</td> <td>COD</td> <td>APHA, 22nd Edition, 5220B,</td> </tr> </tbody> </table>	S.N.	Parameter	Method of analysis	1.	pH value	IS 3025 (Part 11):1983, R : 1996, Electrometric Method	2.	TDS	IS 3025 (Part 17):1984, R: 1996, Gravimetric Method	3.	COD	APHA, 22 nd Edition, 5220B,
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	<p>latest edition of the American Public Health Association, New York U.S.A. shall be used.</p> <p>iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.</p>			open Reflux, Titration Method
		4.	Oil & grease	IS 3025 (Part 39):1991, R : 2003, Partition Gravimetric Method Thermometric
		5.	BOD (3 days,27°C)	IS 3025 (Part 44):1993, R : 2003, 3days Incubator at 27°C
10.	<p>Recording of Monitoring Activities & Results –</p> <p>i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.</p> <p>ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:</p> <p>(i) The date, exact place and time of sampling</p> <p>(ii) The dates on which analysis were performed</p> <p>(iii) Who performed the analysis?</p> <p>(iv) The analytical techniques or methods used and</p> <p>(v) The result of all required analysis</p> <p>iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.</p> <p>iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and</p>	<p>Complied, monitoring is being done by CMPDIL with record of date, place, time, dates of analysis etc. Monitoring data of last 5 years are being maintained at the Area Environment Department for all the mines. Soft copies are also uploaded on the company's official website.</p>		



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	original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.	
11.	Reporting of Monitoring Results:- Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.	Complied. The monitoring report and data are being submitted with the Six monthly compliance report and form V. And as and when asked to the board and to the regional office of the ministry.
12.	Limitation of discharge of oil Hazardous Substance in harmful quantities:- The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.	Complied, used oil and hazardous waste are stored in sealed container separately and send to only authorized dealer/recyclers authorized by SPCB/ CPCB. No any HW is being discharged in natural water course.
13.	Limitation of visible floating solids and foam: During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.	Complied, the major pollutant in mine water is the coal dust. To remove it, the mine water is settled in series of settling tanks and then treated in pressure filter before using it for the mining operations. The mine water is discharged only after proper settling in underground sump and surface settling tank. No any visible floating solids and foam are present in mine water. Regular monitoring of the water is also done.
14.	Disposal of Collected Solid waste/sludge - All hazardous waste/sludge shall be disposed of as per the Authorization	The hazardous waste (Used oil) being generated at the mine are stored separately and is disposed through



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	issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shallfish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.	authorized recycler authorized by CPCB/SPCB only through tendering produces.
15.	Provision for Electric Power Failure- The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.	Presently there is no pollution control Equipment which is working on electricity. The pollution control equipment are like Sprinkler, Mobile water Tanker and Settling Tank etc.
16.	Prohibition of Bypass system of treatment facilities - The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except : i. where unavoidable to prevent loss of life or severe property damage, or ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.	Agreed.
17.	Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.	Complied, any information asked though XGN are provided as early as possible.
18.	The mine management shall	No groundwater for mining



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	<p>maintain zero discharge conditions as far as possible. The Mine management shall optimize the water abstraction from the surface water source, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area after proper treatment. The treated mine discharge shall also be utilized for sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge status as far as possible.</p>	<p>operations is being extracted at Khairaha UG. Only mine water after proper treatment is being used for coal cutting, plantation, dust suppression etc.</p> <p>A part of the mine water is used in coal extracted by continuous miner machine after treatment.</p> <p>A part of mine water is supplied to nearby <i>khazmath</i> village after treatment in mine water filter plant. Mine water is also supplied to village pond of <i>khazmath</i> village. Remaining settled water is discharged to sarfa nallah on request of CMO Shahdol for the use of Shahdol town.</p>
19.	<p>Rain water harvesting shall be undertaken to recharge ground water source and status of implementation shall be submitted to the Board. Hydro-geological study of the area shall be reviewed annually. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore.</p>	<p>One rain water harvesting structure is constructed at managers office of the mine. Regular monitoring of ground water is being done with piezometer and one ground water modelling report has also been prepared for taking NOC from CGWA. Mine has been granted with NOC from CGWA.</p>
20.	<p>Garland drain of appropriate size, gradient and length shall be constructed for waste dump & sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. The garland drain shall be stone pitched /lined to prevent the erosion.</p>	<p>Garland drains of sufficient size has been constructed all along the mine to collect runoff water and to avoid inrush of water in the mine.</p>
21.	<p>The mine water should be treated in siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure shall be taken.</p>	<p>Mine water is being treated in numbers of mine sumps and surface settling tanks. Then it is treated in pressure filter before using it for mining operations. A part of mine water is also treated in mine water treatment plant with</p>



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		flocculation and pressure filter setup for supplying the treated water to nearby Khannath village. Regular monitoring of mine water is also being done by CMPDIL.
22.	Mine management shall submit an action plan for the utilization of fly ash in construction works, road construction, near-by low-lying areas/ mines, brick manufacturing etc. Mine management shall ensure proper and timely maintenance of ETP so as to ensure quality of treated effluent within the prescribed limits.	All the construction works are being done with flyash bricks only. An MOU has also been signed between SECL, MPPGCL and MB Power for filling of flyash in abandoned patch of Sharda OC Mine. No effluent is being generated at the mine, hence no ETP is there.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981

S N	Conditions	Compliance										
1	<p>The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-</p> <table border="1"> <thead> <tr> <th>Name of section</th> <th>Type</th> <th>Stack height (meters)</th> <th>Control equipment to be installed</th> <th>SPM/RSPM (ug/Nm³)</th> </tr> </thead> <tbody> <tr> <td>Loading-unloading, Transportation, Haul road, crusher, etc</td> <td>Fugitive Emission</td> <td>0</td> <td>Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall</td> <td>Annual Average : 430/215 24Hr. Average : 600/300</td> </tr> </tbody> </table>	Name of section	Type	Stack height (meters)	Control equipment to be installed	SPM/RSPM (ug/Nm ³)	Loading-unloading, Transportation, Haul road, crusher, etc	Fugitive Emission	0	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	Annual Average : 430/215 24Hr. Average : 600/300	<p>Khairaha UG is an underground mine and no emission stack are there. The major source of air pollution at the mine is coal stock yard. To mitigate air pollution at the mine premise, following arrangements have been provided:</p> <ul style="list-style-type: none"> • A wind breaking wall of 400 meter length and 14 feet height has been constructed all along the mine boundary to prevent air borne dust to escape. • A dense green barrier of plantation has been created by planting more than 5000 plant within the mine premises boundary wall. • One truck mounted
Name of section	Type	Stack height (meters)	Control equipment to be installed	SPM/RSPM (ug/Nm ³)								
Loading-unloading, Transportation, Haul road, crusher, etc	Fugitive Emission	0	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	Annual Average : 430/215 24Hr. Average : 600/300								



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		<p>long range (40meter) pressurized mist fog forming machine has been deployed at the mine for continuously water sprinkling while consuming less water with more efficiency.</p> <ul style="list-style-type: none">• Total 14 no. of fixed type high pressure long range rotating sprinklers have been installed along the stock yard and coal transportation road to suppress air borne dust.• Recarpeting of 10.5km coal transportation road of PWD department has been done by SECL management at a cost of Rs. 3.5 crore to minimize air borne dust.• Coal transportation is being done through tarpaulin covered and optimally loaded trucks only to avoid spillage.• Regular cleaning of coal transportation road is being done.• Regular monitoring of PM10 and PM2.5 is being done in core and buffer zone of the mine. The reading are within the permissible limit.• One CAAQMS stations is also installed at Bangwar colony for continuously monitoring air quality and meteorological
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		data.
2.	<p>Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:</p> <p>a. Particulate Matter (less than 10 micron) - 100 microgram/cubic meter (PM₁₀ mg/m³ 24 hrs. basis)</p> <p>b. Particulate Matter (less than 2.5 micron) - 60 -"- (PM_{2.5} mg/m³ 24 hrs. basis)</p> <p>c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 -"-</p> <p>d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 -"-</p> <p>e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 -"-</p>	<p>Regular monitoring of PM₁₀, PM_{2.5}, SPM, SO_x, NO_x is being done fortnightly by CMPDIL in core and buffer zone. 4 stations in core zone and 6 in buffer zone are established. The monitoring work is being done as per the statutory norms only.</p> <p>Monitoring work is being done by CMPDIL NABL Accredited labs and reports are submitted to the State PCB and to the MoEFCC Regional office with the six monthly EC compliance report and EAS report.</p>
3	<p>The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.</p>	<p>The Khairaha UG Mine is underground and most of the mining operations are performed below earth surface, which does not contribute to noise pollution at surface. The coal production from the mine is being done with continuous miner machine, which eliminates, drilling and blasting operations, so less vibration, less noise and less risk. For control of noise pollution at surface, a dense green belt has been developed all along the mine premise consisting more than 5000 plants. One 14 feet high wind breaking wall has also been constructed along coal stock yard of the mine to minimize noise pollution.</p>



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		Regular monitoring of noise level is being measured by CMPDIL every fortnight in day and night. And reading are below permissible limits. Employee exposed to excessive noise are provided with all the suitable equipments like earmuff, plug etc to protect from noise pollution. Regular medical checkup of such employee is also being done on yearly basis to analyses the impact.
4.	The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.	Complied.
5.	All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.	For prevention of fugitive emission regular cleaning of coal transport road, Asphaltting of coal transport road. Optimally load cover truck for coal transport, water sprinkling is being done
6.	All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.	All the internal roads are black topped and regular cleaning of coal transportation and internal road is being done to minimise fugitive dust emission.
7.	Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.	Total 17,000 plants have been planted at the mine. 12,000 plants along coal transportation road of the Khairaha UG Mine. A plantation target of 5000 plants is kept for the coming FY (23-24). More plantation will also be done as the mine progress and depillaring is done.
8.	Mine management shall regularly operate the CAAQMS station to monitor ambient air quality in the mine area and its vicinity and shall provide its suitable unhindered	2 number of CAAQMS system have been installed at Bangwar



	connectivity with Environment Surveillance Centre of the MPPCB and transmit the data within stipulated time.	Colony and regional Colony Burhar and both the stations are connected with the central surveillance system of MPPCB, Bhopal.
9.	Mine management shall provide continues water sprinkler systems / rain gun at suitable locations on the roadside and also provide proper pollution control arrangements to control the fugitive emission generated due to transportation.	One Truck mounted pressurized mist fog machine is deployed at Khairaha UG Mine to continuously water sprinkling with less water and more efficiency. Apart from this, 14 number of fix sprinklers along the coal stock yard are also installed for dust suppression while loading-unloading of the coal.
10.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded. As far as possible road transportation shall be avoided.	Vehicles with PUC certificate are being used for transportation of coal. Regular maintenance of the vehicles is ensured. Monitoring of Sox and NOx is also being done fortnightly in core and buffer zone. Reports enclosed.
11.	Extensive tree plantation shall be done on both sides of Mineral transportation roads and around mining lease area. The tree plantation shall be carried out in phase manner preferably with local species. Good housekeeping practice shall be adopted by the Mine. More plantations with species like Neem, Pipal, Mango, Jamun, Kathal etc shall be planted. Mine management shall submit a proper proposal for green belt development in the mine lease hold area.	Complied, 12000 no of plants have been planted along the coal transportation road of Khairaha UG Mine till railway siding. Plantation target of 5000 plants have been kept for the coming FY(ie.2023-24) for the coal transportation. More plantation in coming years will be done.
12.	The mine shall take effective steps for safe and scientific reclamation of over burden steps shall be taken to keep the geological structure in the natural form by biological reclamation of mines.	Not application. Khairaha is and underground mine.
13.	Mine management shall take appropriate steps to maintain the eco-system of the area through environmental conservation program and the record shall be submitted to	To maintain the eco system regular plantation in and around the mine



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	the Regional office of the Board annually.	premise is being done with local species for the growth of flora and fauna. A mix of different local plant under the guidance of state forest department is being done.
14.	Mines management shall provide progressive plantation on the over burden for stabilization of over burden and prevent the soil erosion.	Not application. Khairaha is an underground mine.
15.	Crushers at the CHP (if any) shall be operated with high efficiency bag filters. Mine management shall install & maintain automatic water spraying system for Coal stock yard and haul roads.	No CHP is there at Khairaha UG Mine. For coal stock yard 14 nos of fixed sprinklers are installed for suppression of air borne dust.
16.	Mine management shall provide fencing all around the mining lease area to prevent the occurrence of accident.	Khairaha is an underground mine and the mine office premises is protected with boundary wall.
17.	Mine management shall setup an online or manual coal ash monitoring system for raw, or blended or beneficiated coal supplied to thermal power plants as per the MoEFCC OM dated 26/08/2015 and submit the report to MPPCB.	Regular testing and monitoring of coal quality is being done at Sohagpur Area lab. Third party quality inspection is also done.
18.	Coal handling and coal loading and unloading in railway wagons / trucks should be provided with adequate number of high efficiency dust extraction / suppression system. Loading and unloading areas including all the operated. Dust control measures shall be adopted at coal transfer point of the high wall mining machine as per the need.	14 number of fix sprinklers along the coal stock yard and coal transportation road are installed. One wind breaking wall of 14 feet height along the stock yard has also been constructed. Dense plantation along the mine boundary has been done which also works as a barrier.

GENERAL CONDITIONS:**MANAGEMENT & DISPOSAL OF FLY ASH**

S.N.	Condition	Compliance
1.	MoEF &CC GOI has come up with recent notification dated 31.12.2021 regarding procedures & mandate to increase utilisation of fly ash generated by the thermal power plants through the Coal mines under extended producers responsibility.	The Khairaha UG is an underground mine and is working. Presently the management is not having any technology for filling of flyash



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<p>This notification No.SO 5481 (E)dated 31.12.2021 has been published suppressing the previous Fly Ash Utilisation Notification dt 14.09.199 as amended . Following paras no. 3 & 4 of part B at page no. 16 of the notification are reproduced for taking necessary action at your end ----</p> <p>(3) It shall be obligatory on all mines located within 300 Kilometres radius of thermal power plant to undertake backfilling of ash in mine voids or mixing of ash with external overburden dumps under extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private sector) within three Hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measure to mix at least 25 percent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case maybe) as per the guidelines of the Director General of Mines Safety (DGMS). Provided that such thermal power stations shall facilitate the availability of required quality of ash by delivering ash free of cost and bearing the cost of transportation or transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.</p> <p>Explanation- For the purpose of this sub paragraph, it is also clarified that the provisions of ash free of cost and freetransportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 percent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.</p> <p>(4)</p> <p>(i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment Forest and Climates Change (MOEFCC) has issued guidelines on 28th</p>	<p>in workings of underground mine.</p> <p>At Sohagpur Area the management has allotted two voids of Sharda OC Mine for filling of flyash in abandoned mine patches. MOU for filling of one patch has also been signed between the SECL and Power plants and the ash filling work has also been started at one of the abandoned patch.</p>
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	<p>August, 2019 regarding exemption of requirement of Environment Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.</p> <p>(ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments of modification in the permission issued by various regulatory authorities within one year from the date of identification of such mines.</p>	
2.	<p>The nonhazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.</p>	<p>Complied, all the waste material collected are disposed off scientifically. Hazardous waste(Used oil) being generated at the mine are stored separately in a sealed contained at locked room.</p>
3.	<p>The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:</p> <p>a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.</p> <p>b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.</p> <p>c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.</p> <p>d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,</p> <p>e. To sample at reasonable times any discharge or pollutants.</p>	<p>Agreed, full support and information are provided during visit of MPPCB officials.</p>
4.	<p>This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for consent with new requisite information.</p>	<p>Agreed.</p>
5.	<p>The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of</p>	<p>Agreed.</p>



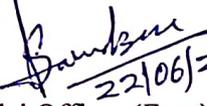
	Central, State or local laws or regulations.	
6.	Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.	Agreed, though no pollution control device is working on electricity.
7.	This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.	Agreed.
8.	Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.	Agreed.
9.	The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization.	Agreed.
10.	The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31 st March on or before 30th September every year to the Board.	Complied. A three-stage environment cell is already established at SECL HQ, Bilaspur, Area HQ, Sohagpur Area and at Mine office of Khairaha UG Mine. The cell is headed by CMD SECL followed by General Manager (Envt), and Area General Manager at Area level. A dedicated nodal officer is also appointed at the mine. Every year the Environmental Audit Statement is being prepared by CMPDIL, Bilaspur and submitted to the state board before 30 th sept of every year.
11.	Industry shall obtain membership of Emergency Response Centre of the Board if needed.	Agreed.
12.	Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the Imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.	No false statement or information has been made ,has been given to the board. All the information are correct.



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13.	Mine management shall ensure the disposal of Garbage/ Municipal solid waste of mine's colony area as per the Solid Waste Management Rules, 2016.	Being complied. There is no colony under Khairaha UG Mine. The employees of Khairaha UG are residing at Rajendra Colony of Rajendra UG Mine. For collection and disposal of municipal waste, contract to private parties is given. Regular collection of waste and cleaning of the colony is done.
14.	After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following : (a) Violation of any terms and conditions of this Consent. (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts. (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.	Agreed.
15.	On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and Necessary action will be initiated against the industry.	Agreed.


 22-06-23
 Sub Area Manager
 Rajendra Khairaha Sub Area


 22/06/2023
 Nodal Officer (Envt)
 Rajendra Khairaha Sub Area

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Compliance of the Consent to
Establish Conditions of the
Rajendra UG Mine

CTE Order: 15429/TS/Mine/MPPCB/2005, Dated 12.08.2005

SN	Conditions	Compliance
1.	The Mine discharge water/domestic waste shall be properly treated and fully utilized in plantation/Sprinkling or other useful purpose. No treated/untreated water shall be let out at any point of time outside of mine premises. Treated effluent quality shall meet the standards prescribed by M. P. Pollution Control Board in gazette Notification of M.P. dated: 25/03/88.	Being complied, The water is treated in series of UG sump, surface settling tank and filter plant, which is being gainfully utilized in operation of Fixed sprinkler, Mobile water tanker, water utilization and further supplied to 03 nos. villagers' pond for usage of village and ground water recharge. For treatment of colony sewage, a STP of 0.5 MLD based on SBR technology has been provided. Treated water is as per latest prescribed standard, the regular monitoring is being done by CMPDIL.
2.	The construction of effluent treatment plant shall be taken up simultaneously with other civil work. Sewage treatment plants shall be installed for the residential colony. ETP should also be provided for workshop and CHP waste water. Mine shall make arrangement of suitable drains/pipe networks to ensure adequate flow for full utilization of treated effluent insides of the premises.	Being complied, For treatment of mine water, UG Sump, surface settling tank and filter plant provided. For treatment of colony sewage, a STP of 0.5 MLD based on SBR technology has been provided. The drains and pipe networks are provided all along the mine.
3.	Appropriate Air pollution control equipments shall be installed at all points of emission sources and shall ensure that these are always kept running and in good working order all the time. Effective steps shall be taken to control fugitive emissions during excavation of coal, its handling/crushing/transportation etc.	Being complied, For control of pollution at coal stock yard- loading chute is fully covered, 14 nos. of Fixed sprinklers are provided, 200 m wind breaking wall of 14 ft is provided. At coal transportation road Fixed sprinkler are provided, and 1 mist type mobile water tanker is also operational.
4.	Crushers at the coal handling plant should be operated with high efficiency bag filters, Water sprinkling system should be provided to control	Being complied, For control of pollution at coal stock yard- loading chute is



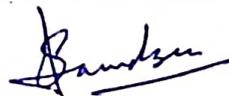
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	fugitive emissions from crushing operations, haulage roads, transfer points etc.	fully covered, 14 nos. of Fixed sprinklers are provided, 200 m wind breaking wall of 14 ft is provided.
5.	Fugitive dust emission from all the sources should be controlled effectively and duly monitored. Water spraying arrangement on haul roads, wagon loading, dump trucks [loading & unloading] points should be provided and properly maintained.	Being complied, For control of pollution at coal stock yard- loading chute is fully covered, 14 nos. of Fixed sprinklers are provided, 200 m wind breaking wall of 14 ft is provided. At coal transportation road Fixed sprinkler are provided, and 1 mist type mobile water tanker is also operational.
6	Mine shall ensure that the concentration of particulate matter from point sources shall not exceed 150 Mg/Nm ³ .	Being complied, All pollution control arrangements are deployed at dust generating sources, regular monitoring is being done, the values are within the prescribed limit. If exceeds the necessary corrective action will be taken.
7	Ambient air quality at the boundary of the mine premises shall conform to the following limits: a. Suspended Particulate Matter 500 µg/m ³ b. Sulphur Dioxide [SO ₂] 120 µg/m ³ c. Nitrogen Oxides [Nox] 120 µg/m ³ d. Carbon Monoxide [CO] 5000 µg/m ³	Being complied, All pollution control arrangements are deployed at dust generating sources, regular monitoring is being done, the values are within the prescribed limit.
8.	Mines shall take effective steps to check the soil erosion from waste material dumping area and causing siltation problem in nearby nalla /river pond during rainy season. All the slopes of external dumps of over burden should be maintained at a maximum of 28 degrees.	Not applicable, the mine is underground mine, no OB is being generated.
9	The Mine shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the day time and 70dB [A] during the night time.	Being complied, Proper control measures provided for control of noise at source, including covered coal transport from mine, wind breaking wall and planation, regular maintenance of Coal transportation Roads and trucks engaged for coal transportation.
10.	Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations	Not applicable, This condition is applicable of opencast mine only.



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	and to arrest the fly rocks and boulders should be implemented.	
11.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	Being complied, For control of pollution due to vehicular emission, only PUC certified vehicle and BS VI vehicle are being deployed. The coal transportation is being done in optimally loaded covered trucks only. For reducing the pollution, the mine has constructed exclusive road for coal transportation.
12.	A separate Environmental Cell with suitably qualified technical personnel to carryout various functions should be set up under the control of senior executive who will report directly to head of the organization.	Complied, A separate Environmental cell with suitably qualified technical personnel are being established, with proper reporting system.
13.	Digital processing of the entire lease area using remote sensing techniques should be done regularly once in three years for monitoring land use pattern and report submitted to MoEF and its Regional Office at Bhopal.	Being complied, The digital processing and land use pattern monitoring is being done every three and report is being submitted to MoEF&CC regularly
14.	Extensive tree plantation shall be carried out in open areas available within and around the mine premises in consultation with expert agency. Good house keeping practice shall be adopted.	Being complied, The extensive planation is being carried out by mine management with the cooperation of M P Rajya Van Vikas Nigam with more than 80 % survival. Since the inception of mine, a total of 2,30,267 plants, Rajendra & Navgaon UGM together, have planted in around 92.15 Ha. of land. The good housekeeping arrangement is being practiced at the mine.
15.	Mines shall comply all the condition laid down in MoEF clearance letter no. No. J/11015//64/2005-IA-II [M], date: 24/05/2005	Being complied. All the EC conditions are being complied with and the six monthly EC Compliance reports are also being submitted to the ministry and to the board every six months.
16.	The project authorities should advertise at least in two local newspapers widely circulated, one of which Shall be in vernacular language of the locality	Complied.



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	concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance and a clearance letter is available with the State Pollution control Board and may also be seen at web site of the Ministry of Environment and Forest at http://envfor.nic.in	
17.	The Board reserves the right to amend cancel any of the above conditions as a whole or in part as and when deemed necessary.	Agreed.


25.06.23

Sub Area Manager
Rajendra-Khairaha Sub Area


25/06/2023

Nodal Officer (Envt)
Rajendra UG mine

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Compliance of the Consent to
Establish Conditions of the
Sharda OC Mine

CTE Order : 2510/TS/Mine/MPPCB/2012 Dated 11.04.2012

Conditions Pertaining to Water (Prevention & Control Of Pollution) Act 1974

SN	Conditions	Compliance
1.	The quality of mine discharge domestic effluent shall not exceed 907 KL/day & 405.3 Kl/day	The daily quantity of mine water generated is around 1833 KL/day during normal season for which CTO has been granted to the mine. Out of this 1833 KL water around 447 KLD water is used in mining activities, most of which is utilized for dust suppression. The mining water is settled in mined out quarry for long period of time. This water is also used for mining operations and by local villagers for agriculture and other purpose. This water also helps to maintain ground water in surrounding area.
2.	The mine Management shall provide adequate facility for proper treatment of Wastewater from mines and sewage treatment Plant for domestic effluent & shall ensure that the treated effluent quality shall meet the standards prescribed by Board and notified in the M. P. Gazette dated: 25/03/88.	For treatment of effluent water, one 10KL oil and grease trap has been constructed at the mine. The treated water is reutilized for washing of HEMM. The mine water is treated in mine sump and settling ponds. Further the treated water is settled in mine trench for long period of time. This settled water of trench is then used for mining operations like dust suppression, plantation, fire fighting etc. The treated water is also supplied to nearby villagers for irrigation purpose. There is no colony under Sharda OC Mine. Hence requirement of STP is not there.
3.	The mine Management shall submit time bound action Plan for installation sewage treatment Plant & submit to the Board within three months. Also management shall ensure to make arrangement for full utilization of treated effluent inside the premises for plantation purpose and shall not discharge any effluent outside treated effluent insides of the premises. Hence Zero discharge condition shall be maintained.	There is no colony under Sharda OC Mine. Hence requirement of STP is not there. The treated effluent water of the mine is reutilized for washing of HEMM and other mining purposes like plantation, dust suppression etc.
4.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MOEF gazette notification No. GSR/826(E) dated:16/11/09.	Ambient air quality monitoring is being done by CMPDIL regularly. The report is also being submitted to the board with the Six monthly compliance report. The parameters are well within the prescribed standard and suitable precautionary measures are being taken if any parameters exceed the limit.
5.	Environmental Cell with technically qualified personnel shall be setup under the control of Senior Executive.	
6.	The mine management shall have to take adequate precautionary measures before and during operation,	Agreed to comply with.

	<p>955</p> <p>maintenance and cleaning of pollution control equipment to avoid accidental hazard.</p>	
7.	The mine management Shall provide separate budget for community development activities.	Separate budget for Environmental Activities is prepared and kept and this fund does not get diverted for any other activity other than environment.
8.	Rain water harvesting shall be under taken to recharge ground water source and status of implementation shall be submitted to the Board. For ground water monitoring shall be done through piezometers.	One rain water harvesting structure is constructed at Rungta colony dispensary. Apart from this the mine water stored in the old trench T-1 also helps in recharging ground water and maintaining water table around the mine lease area.
9.	The mine management shall take measures for prevention and control of soil erosion and management of silt. For the protection:of dumps, thick plantation of native trees and shrubs shall be carried out at the dump' slopes, Dump shall be protected by retaining wall.	For stabilization and to control soil erosion regular plantation on the OB dumps is being done. The plantation work is carried out by MP Rajya Van Vikas Nigam Umaria, Division. More than 1,78,000 Plants have been planted in the last 5 years under Sharda OC mine with a density of 2500 plants per Ha. Every year plantation on OB dumps is being done after stabilization of dumps and spreading of top soil. Native plants are selected in consultation with the state forest department.
10.	The mine management shall construct garland drains/trenches at feet of waste dumps to arrest silt, Sedimentation pits 'shall be constructed at the corners of the garland drains and desilted at regular intervals.	Garland drains along the OB dumps are constructed to collect silt and sediments. Silt collection tank is also constructed and regular cleaning of the tank is being done.
11.	The mine management shall regularly monitoring the ground) and surface water {if any) in and near the core zone for contamination and depletion due to mining activity and maintained the records.	5 nos of piezometers with digital water level recorder have been installed at the Sharda OC mine for continuously monitoring the ground water level. Local village wells are also being monitoring manually for ground water level. For quality of ground water, regular sampling and monitoring is being done. Reports are being submitted to the Ministry and MPPCB Bhopal office every year.
12.	The mine management shall take preventive measures to control fugitive emission from all the sources. Water spraying arrangement on haul roads, loading, unloading and at transfer points shall be provided and properly maintained,	<p>Following arrangements are provided for suppression of fugitive dust:</p> <ol style="list-style-type: none"> 1. Plantation of the OB dump is being carried out every year. A total of 12,000 nos of plants were planted in the FY 2022-23 and 40,000 plant will be planted in upcoming monsoon 23-24. 2. Fix sprinklers are installed along coal transportation road and coal stock yard for water sprinkling. 3. One mobile water tankers is being used for water sprinkling at haul road for dust suppression. 4. One 38 lakh rupee truck mounted mist fog machine has been procured for water sprinkling at haul road and further enhancement of the efficiency. 5. The coal transportation trucks are being covered with tarpaulin to avoid spillage and dust generation

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		6. Concretization of the haul road from main gate to weight bridge is being done. Regular monitoring of major air quality parameters is being done on fortnightly basis.
13.	Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (Wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden,	The top soil is being stacked separately and is used for plantation on the OB dumps. Regular plantation is being carried out during monsoon season on OB dumps after spreading of top soil. The top soil is stored away from the
14.	The mine management shall stack the overburden at earmarked dump site(s) only. The maximum height of dump shall not exceed 30 m and overall slope of the dump shall not exceed 35° filed. The OB dump's shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff. The mine management shall purchase additional land outside the lease area.	Being complied. The OB dumps are stabilized by maintaining the dump slope. Slope stabilization monitoring is also being done regularly. Every year plantation on OB dumps is being done after stabilization of dumps and spreading of top soil. Native plants are selected in consultation with the state forest department. More than 1,78,000 Plants have been planted in the last 5 years under Sharda OC mine with a density of 2500 plants per Ha
15.	Adequate buffer zone shall be maintained two consecutive mineral bearing deposits,	Agreed to comply with.
16.	Ground and surface water (if any) in and near the core zone (within 5.0 km of the lease shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data submitted to the Regional Office of the Ministry regularly. Further monitoring points shall be located between the mine drainage in the direction of flow of ground water shall be set up and records maintained,	5 nos of piezometers with digital water level recorder have been installed at the Sharda OC mine for continuously monitoring the ground water level. Local village wells are also being monitored manually for ground water level. For quality of ground water, regular sampling and monitoring is being done. Reports are being submitted to the Ministry and MPPCB Bhopal office every year. The monitoring data is regularly being sent to Regional Office of MoEFCC, Bhopal and to the MPPCB Bhopal with EC Compliance report and CTO compliance report of the mine. Location of the piezometers selected in consultation with the CMPDIL, Bilaspur.
17.	The mine management shall take proper action to control the noise pollution. The ambient noise level shall not exceed the limit 75dB [A] during the day-time and 70dB [A] during the night time.	The mining operation in Sharda Highwall Mine is limited only to few places. As such no significant noise is generated as per monitoring done by CMPDIL. However, for noise suppression, green cover is enhanced every year. Apart from this, machines are kept in good condition and PPEs are provided to every such person exposed to noise. A wind breaking wall along the coal stock yard has also been constructed to minimize air pollution and noise pollution.
18.	Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.	Controlled blasting with delay detonators are used for blasting of OB. The coal is extracted with high wall miner machine which does not require blasting. Regular monitoring of ground vibration is also being done by mine and the readings are within the permissible limits. precautionary measures are taken in case of exceeded limits.

19.	Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.	Complied. All vehicles are used only after having valid PUC certificate. Regular maintenance of the vehicles is being done after certain hours of operation as per the manual. Monitoring of Sox and NOx is being fortnightly.
20.	Extensive tree plantation shall be carried out in open area available within and around the mine premises and also over burden dumps in consultation with expert agency,	The plantation work is carried out by MP Rajya Van Vikas Nigam Umaria, Division every year in Sohagpur Area mines. More than 1,78,000 Plants have been planted in the last 5 years under Sharda OC mine with a density of 2500 plants per Ha. Every year plantation on OB dumps is being done after stabilization of dumps and spreading of top soil. Native plants are selected in consultation with the state forest department.
21.	The mine Management shall provide proper arrangement for the disposal of Hazardous Waste {if any) and obtain authorization under Hazardous Waste [Management. Handling & Trans-boundary movement] Rule 2008.	The hazardous waste is being stored separately at designated place in air tight containers under lock and key. Only burnt oil is generated at the mine. The burnt oil sold to authorized recycle. Through tending process
22.	The mine Management shall submit environmental statement for the previous year ending 31 March on or before 30 September every year to. the Board.	Being complied. Every year the Environmental Audit statement of each financial year is being submitted to the MPPCB, Bhopal office along with monitoring reports before the due date.
23.	The mines management shall comply all conditions/ recommendation of SEAC, & submit the report to the Board,	Being complied.
24.	The Mine management shall provide the safety equipment's like Helmate, Boots, Gloves, Mask, and Earplug etc. to workers & ensure that workers will use them during mining activity,	The work of coal production at Sharda OC Mine is being done by Highwall miner machine through contractual means. Only limited departmental manpower are deployed for official work at the mine. The contractual workers are provided with all the safety and precautionary equipment to avoid any possible accidents. The department workers are also provided with helmets, boots, mask, and other safety equipments. Regular training of all the departmental and contractual workers is conducted at the vocational training centre burhar of SECL, Sohagpur Area.
25	The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area.	Presently the coal mining at Sharda OC mine is being done with the high wall miner machine. In this hybrid technology minimum land is degraded for cutting of trench for setting up of the high wall machine. Rest of the coal is extracted with Highwall miner through horizontal drilling. Hence only limited deforestation will be done in forest land. Along with this, the mine management is doing plantation work on OB dumps and around mine premise through MPRVVN followed by 4 year maintenance (1 year plantation +4 year maintenance). The MPRVVN hands over the plantation side with minimum 80% survival rate as per MOU conditions.

26.	The mine management shall not install any screening/crusher plant in the lease area without prior permission of the Board.	No screener/crusher has been installed at the mine. Prior permission will be taken if any screener or crusher will be installed.
27.	The mine management shall fulfill all the commitments given during: public hearing. and inform to the Board.	All the commitment made during public hearing have been complied/are being complied with. Regular compliance status of the consent conditions and EC conditions are being submitted to the board every year.
28.	the mine Management shall comply with all the relevant Acts/Rules, directions. guide lines issued by MoEF/CPCB/MPPCB from time to time as required and, if applicable.	Agreed. All relevant/related acts rules, guidelines will be complied with which are issued by CPCB, MPPCB or any other statutory body.
29.	The mine Management shall comply with the directions of Hon'ble Supreme Court and Hon'ble High Court issued in the relevant writ petitions,	Agreed. All relevant/related orders will be complied with.
30.	The Board reserves the right to amend or cancel any of the above conditions as a whole or in part-as and when deemed necessary after notice and/or opportunity of hearing.	Agreed.

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23/6/23

Sub Area Manager
B&S Sub Area

SAB
23/6/23

Nodal Officer (Env't)
B&S Sub Area